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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



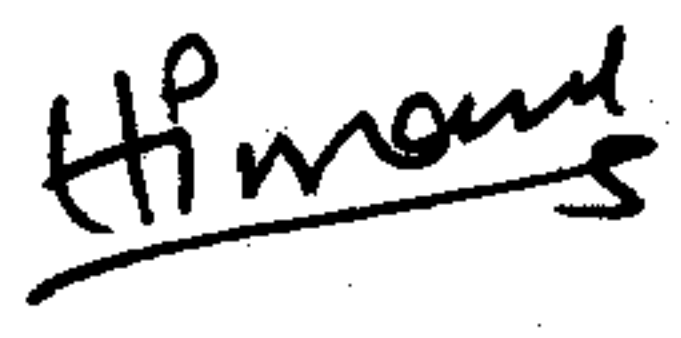
IA 340/2017 in C.P. (I.B) No. 28/10/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017**

Name of the Company: Nitin Hasmukhlal Parikh
(Diamond Power Transformers Ltd)
V/s.
Madhya Gujarat Vij Company Ltd & Ors.

Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RITURAJ MEENA	ADVOCATE	MGVCL (1)	
2.	ISHAN P. SHAH	Advocate	Petitioner	
3.	Himani K. Kini	Advocate	(IOB)	

ORDER

Learned Advocate Mr. Ishan Shah present for Applicant. Learned Advocate Ms. Ritu Raj Meena present for Respondent. Learned Advocate Ms. Himani Kini present for IOB. None present for UCO in IA 340/2017.

This application is filed by RP under section 19 of the Code seeking a direction to the Respondent no. 1 (MGVCL) not to invoke guarantee and to restart the power supply to the corporate debtor.

Learned Counsel appearing for Respondent (MGVCL) represented that Spl. Civil application no. 14185/2017 is listed before Hon'ble high Court on 01.12.2017.

List the matter on 01.12.2017.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 30th day of November, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL